<u>Supp. List. 01</u> Sr. No. 04 Through video Conference

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2083/2020 in WP(C) No. 933/2020 CM No. 2084/2020

Gul Mohammad Bhat and others

.... Petitioner/Applicant(s)

Through:-

gh:- Mr. Shuja Ul Haq, Advocate (through video conference)

V/s

Union Territory of J&K and GH CC others

U....Respondent/Non-applicant(s)

Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Through:-

## CM No. 2083/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## <u>WP(C) No. 933/2020</u> <u>CM No. 2084/2020</u>

Issue notice to the respondents, returnable within four weeks. Requisites for the same within one week.

List on 29.07.2020.

Meanwhile, respondents shall proceed with regard to construction of road "Pehloo to Lanker Pumbi" under NABARD RIDF-XXII by following due process of law.

> (Sindhu Sharma) Judge

SRINAGAR 23.06.2020 SUNIL-II

